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The Consultant (Judicial)
Hon'ble National Green Tribunal,
New Delhi.

NO;-PCB/NGT/93/2020/ 2143

Dated 16 -03-2020

Subject :- Action Taken Report of the District Magistrate/Deputy Commissioner Doda and Pollution Control Board in terms of Hon'ble NGT order dt. 09-01-2020 in O.A. No. 1047/2019.

Ref. : NGT order dt. 09-01-2020 in O.A. No. 1047/2019

Sir,

Applicant Shri Nisar Ahmad Gattoo had filed a PIL bearing PIL No. 26/2018 seeking therein stay of operation of same stone crushers and Hot mix Plants in District Doda as figure in O.A. No. 1047/2019, as Pvt. respondents. The Hon'ble High Court vide its order dt. 31-10-2018 directed the District Magistrate / Deputy Commissioner Doda to verify the status of units and take appropriate action. The District Magistrate / Deputy Commissioner concerned has accordingly taken in hand the exercise of verification of the status of stone crushers and Hot Mix Plants functional in District Doda through a committee and submitted the report before the Hon'ble High Court in Feb.,2019. Hon'ble High Court has been pleased to dispose of the PIL vide order dt. 08-04-2019 with following direction:-

"..... Considering the fact that the prayer made in the present petition has been granted, namely, that the State authorities have inspected the stone crushers. Against those which were operating without permission, action had been taken, nothing survives in the present petition. The same is disposed of accordingly in terms of the stand taken by the learned State counsel..."

The exercise has already been undertaken for identification of alleged illegal stone crushers and Hot Mix Plants etc. in District Doda and the necessary action has also been taken against each defaulting unit. The Deputy Commissioner Doda has accordingly forwarded the **Action Taken Report**, copy whereof is also attached. Inputs received from the District Office, Pollution Control Board Doda are also similar and not in variance with the report of the District Magistrate / Deputy Commissioner Doda.

Hence the report is submitted accordingly.

Encl: Action Taken Report.

Yours faithfully,


(B.M. Sharma)
Member Secretary
JK PCB Jammu

S. No.	Name of stone crusher	Location	Present Status/Action taken
1	Mir Stone Crusher	Kurmail	As per information furnished by the Tehsildar Assar vide No. TA/OQ/2019/11-20 dated 09-01-2019, the stone crusher has been installed in Khasra No. 200 in State Land of village Karmail. . Due to non production of the required NOCs the unit stands closed / locked by the Tehsildar Assar on 09-01-2019.
2	M/s Malik Stone Crusher		As per information furnished by the Tehsildar Assar vide No. TA/OQ/2019/11-20 dated 09-01-2019. The stone crusher is located in village Karmail(Assar). The Manager of the stone crusher did not produced the NOCs from the different Departments and as such, unit stands locked/closed by the Tehsildar Assar on 09-01-2019.
3	M/s Reyaz Stone Crusher	Arnora Ghat	As per information furnished by the Tehsildar Doda vide No.1104-16/CQ dated 04-01-2010, the owner of the stone crushers was provided sufficient opportunity to produce the requisite NOCs /permission in this behalf. But they did not produce the required NOCs, as such units have been sealed and locked by the Tehsildar Doda on 03-01-2019.
4	M/s Shiva Stone Crusher		
5	M/s Bhat Son's Stone Crusher		
6	M/s Zargar Stone Crusher	Indloo	As per information furnished by the Tehsildar Kahara vide No. 426-30/Gen/TK dated 03-01-2019, the owners of the stone crusher have failed to produce the requisite permission from the concerned department and as such, the both stone crushers have been locked/sealed on 03-01-2019 by the Tehsildar Kahara
7	M/s Kwaliti Stone crusher		
8.	M/s LSR Logistic Pvt Ltd. Stone Crusher/Hot Mix Plant	Bhella	As per information furnished by the Tehsildar Bhella vide No. 285/TB dated 07-01-2019, the stone crusher in question got sealed on 02-01-2019 by the Tehsildar Bhella being running in violation of rules.
9	M/s Susheetal Stone Cruhser	Karara	As per information furnished by the Tehsildar Bhella vide No. 285/TB dated 07-01-2019, the plant was non functional since 6/7 years and now some movement is seen on that plant location so that notice was issued bo the crusher owner on 03-01-2019 bh the Tehsildar Bhella for production of required NOC's/permission from the competent authorities. But has failed to produce the same as such, the unit got sealed and locked by the Tehsildar Bhella.

10	M/s Neeru Stone Crusher	Karara Bhella	As per information furnished by the Tehsildar Bhella vide No. 320/TB dated 22-01-2019, that the licences is issued/granted to M/s Stone crusher to operate the stone crusher w.e.f. 26-04-2018 to 25-04-2023 by the Director Geology and Mining Department J&K Srinagar/Jammu subject to consent of J&K State Pollution Control Board and having NOC's of all concerned Departments, which the owner of stone crusher have got from all the Departments and the crusher is functioning legally.
11	M/s Aditya Stone Crusher	Jangalwar	The Tehsildar Phagsoo furnished report vide his No. 274-75/TP/MM dated 28-01-2019, where under he has stated that the unit namely M/s Aditya stone crusher is functioning legally and the record produced by the owner of the unit has been perused by the Tehsildar.
12	M/s Dar Industry	Dradhu	As per information furnished by the Tehsildar Bhaderwah vide No. 661-61/OQ dated 02-01-2019, that show cause notices was served to the units holder, but no response has been received by him for operating of such units. Besides the NOC's have not been obtained from the Pollution Control Board and failed to produce the NOC's from concerned Department as such the said stone crusher has been seized by the Tehsildar Bhaderwah in order to restrain the unit from further operation.